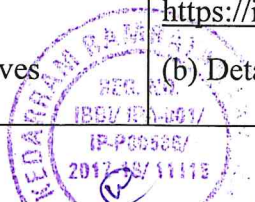


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
HI RISE INFRATECH PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HI RISE INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/10/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC154701
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 79, Paratap Nagar, Jail Road, New Delhi, Delhi 110064, India
6.	Insolvency commencement date in respect of corporate debtor	Order uploaded on 08.02.2021 at NCLT Website (NCLT, New Delhi Bench delivered Order dated 03.02.2021 allowing IA in IBA/1718/ND/2019) for initiation of CIRP in case of Corporate Debtor.
7.	Estimated date of closure of insolvency resolution process	07.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kedarram Ramratan Laddha IBBI/IPA-001/IP-P00586/2017-18/11115 Membership No.: IP/P-00586
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 6/5, Sahyog Apartment, B/h Keshavnagar, Nr. Subhash Bridge, RTO circle, Keshavnagar, Ahmedabad- 380027. Email id- <u>irpkedar@gmail.com</u> / <u>ip@kpsjca.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-1002, Mondeal Square, Nr. Prahladnagar Garden, SG Highway, Ahmedabad – 380015, Gujarat. Email: irpkedar@gmail.com
11.	Last date for submission of claims	22.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink for relevant forms: https://ibbi.gov.in/downloadform.html (b) Details of Authorised representative: N.A



Notice is hereby given that the National Company Law Tribunal, New Delhi bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **HI RISE INFRATECH PRIVATE LIMITED** on 08.02.2021.

The creditors of **HI RISE INFRATECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22.02.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Kedar Ram Laddha".

Date: 09.02.2021

Place: Ahmedabad

Kedar Ram Laddha

Interim Resolution Professional